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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 1660/2021

MEENU SINGH

..... Petitioner

Represented by: Mr. Anuj Chauhan, Mr. Anand, Mr.
Akshay, Ms. Ananya De, Advs.

versus

STATE OF NCT OF DELHI

..... Respondent

Represented by: Mr. Ravi Nayak, APP for State with
SI Dharmendra, PS Cyber Cr. Unit,
Spl. Cell.

CORAM:

HON'BLE MS. JUSTICE MUKTA GUPTA

ORDER

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03.06.2021

The hearing has been conducted through Video Conferencing.

CRL.M.B. 724/2021

1. By this application the petitioner has sought interim bail till the next date of hearing on the ground that the petitioner tested COVID Positive in the custody and has ostensibly lost her eye due to black fungus.
2. In view of the averments in the application this Court issued notice in this application on 1st June, 2021 returnable for today for the medical report of the petitioner from the Superintendent Central Jail.
3. A medical report of the petitioner has been received from Central Jail Tihar which indicates that when the petitioner complained of generalized weakness on 28th April, 2021, she was tested for COVID and found to be Positive. Thereafter she was kept in isolation ward. However, since she was

having difficulty in breathing, she was sent to the Burari Hospital on 30th April, 2021 and thereafter to Guru Teg Bahadur Hospital on the same day for difficulty in breathing and decreased oxygen saturation. Petitioner was admitted in GTB Hospital from 30th April, 2021 to 10th May, 2021 and was discharged with diagnosis of Diabetes Mellitus II/ Hypertension/ COVID (Moderate)/ Bilateral Pneumonia/ Lower Respiratory Tract infection. After discharge the petitioner was kept in isolation for 7 days and declared COVID free on 17th May, 2021. During isolation, petitioner complained of decreased vision in the right eye. On 17th May, 2021 she was sent to Safdarjung Hospital, Ophthalmology Department where she was advised MRI of brain and orbit besides RTPCR for COVID-19. The petitioner tested COVID Negative on RTPCR conducted on 20th May, 2021. On 22nd May, 2021 MRI of the petitioner was conducted at Safdarjung Hospital. Though there are no findings suggestive of Mucormycosis (Black Fungus) in MRI, however the MRI report is suggestive of right frontal bone Osteoma & diffuse frontal & parietal predominant cerebral atrophy.

4. In view of the fact that from the findings of the MRI report the petitioner would need specialist treatment, this Court deems it fit to grant interim bail to the petitioner till the next date of hearing.

5. Consequently, the petitioner is directed to be released on interim bail from the date of his release till 12th July, 2021 i.e. the next date fixed in the matter in case FIR No. 544/2017 under Sections 420/409/506/120-B/34 IPC registered at PS Dabri on the petitioner furnishing a personal bond in the sum of ₹25,000/- with one surety bond of the like amount subject to the satisfaction of the learned Trial Court/ Duty Magistrate, further subject to the condition that the petitioner will not leave NCT Region during the period

of interim bail.

6. Application is disposed of.
7. Order be uploaded on the website of this Court.

JUNE 03, 2021
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MUKTA GUPTA, J.